

**FORM NO. 32**  
[See rule 66]

**Audit report under section 46, 138, 139, 140(8), 141, 142, 143 and 144 of the Act**

<b>Part-A</b> <b>Basic Information</b>		
<b>1.</b>	<b>Name of the assessee</b>	<i>(refer Note 1)</i>
<b>2.</b>	<b>Address</b>	<i>(refer Note 2)</i>
<b>3.</b>	<b>Permanent Account Number</b>	
<b>4.</b>	<b>Tax Year</b>	
<b>5.</b>	<b>Section of the Act under which deduction claimed</b> <i>(select one)</i>	1. 46 (to fill B-1) 2. 138 (to fill B-2) 3. 139 (to fill B-3) 4. 140 (to fill B-4) 5. 141 (to fill B-5) 6. 142 (to fill B-6) 7. 143 (to fill B-7) 8. 144 (to fill B-8)

Notes:

- (i) § "Accountant" shall have the meaning assigned to it in section 515(3)(b) of the Act and should provide the "CA Membership ID" as issued by the Institute of Chartered Accountants of India (ICAI) when signing the certificate.  
 (ii) Amounts to be filled in ₹ unless otherwise provided.

<b>Part B-1</b> <b>Details of deduction u/s 46</b>		
<b>6.</b>	<b>Date of incorporation</b>	<i>dd/mm/yyyy</i>
<b>7.</b>	<b>Date of commencement of operations</b>	<i>dd/mm/yyyy</i>
<b>8.</b>	<b>Nature of specified business [refer section 46(11)(d)]</b> <i>(select one)</i>	1. Cold Chain Facility 2. Warehousing facility for storage of agricultural produce 3. Natural Gas Pipeline 4. New Hotel (2 star or up) 5. New Hospital 6. Housing project (slum rehabilitation) 7. Housing project (affordable housing) 8. Fertilizer production plant 9. Inland container depot or freight station 10. Bee-keeping and production of honey and beeswax 11. Warehousing facility for storage of sugar 12. Slurry pipeline for transporting iron ore 13. Semi-conductor wafer fabrication manufacturing unit 14. Infrastructure Facility 15. Other
<b>9.</b>	<b>If response at 8 is "Other", please specify:</b>	
<b>10.</b>	<b>Copy of agreement with central/state government or local authority</b>	<b>UPLOAD</b>
<b>11.</b>	<b>Whether specified business formed by splitting up/reconstructing an existing business</b> <i>(select one)</i>	1. Yes 2. No

12.	Whether specified business set up using previously used plant/machinery [refer section 46(11)(e) and (f)] (select one)	1. Yes 2. No
13.	If (12) is yes, specify the % of previously used plant/machinery	
14.	Amount of capital expenditure incurred	
15.	Date of incurring the expenditure	dd/mm/yyyy
16.	Mode of payment (select one)	1. NEFT 2. RTGS 3. Cheque 4. Demand Draft 5. Credit Card 6. Debit Card 7. Net Banking 8. UPI 9. Other
17.	If Other, please specify:	
18.	Whether asset on which deduction claimed:	
	(i) is used for any other business other than specified business (select one)	1. Yes 2. No
	(ii) includes land/goodwill/ financial instrument (select one)	1. Yes 2. No
19.	If 18(i) is 'Yes':	
	(i) Value of such asset	
	(ii) Whether the company is a sick industrial company [refer section 46(10)] (select one)	1. Yes 2. No
20.	Deduction u/s section 46 of the Act	

***Certification***

I certify that the **capital expenditure** incurred meets the conditions stipulated in **section 46 of the Act**, and the deduction claimed in **row 20 above is true to the best of my knowledge and belief.**

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number:

<b>Part B-2</b> <b>Details of deduction u/s 138</b>		
6.	Date of incorporation	dd/mm/yyyy
7.	Date of commencement of operations	dd/mm/yyyy
8.	Development, operation, maintenance of an infrastructure facility:	
	(i) With respect to the infrastructure facility, does the enterprise (select one)	1. Develop 2. Operate and maintain 3. Develop, operate and maintain

	(ii)	Please specify the nature of infrastructure facility <i>(select one)</i>	1. Road including a toll road, bridge or a rail system 2. Highway project including housing or other activities being an integral part of the highway project 3. Water supply project, water treatment system, irrigation project, sanitation and sewerage system or solid waste management system 4. Port, airport, inland waterway, inland port or navigational channel in the sea
	(iii)	Has the operation and maintenance of the infrastructure facility been received on transfer from its developer in accordance with the agreement with the Central/State Government/ local authority/any other statutory body <i>(select one)</i>	1. Yes 2. No
	(iv)	If 8(iii) is yes, please specify the first year of claim of deduction under section 80-IA of Income-tax Act, 1961 by the developer <i>(enclose copy of Form 10CCB of Income-tax Rules, 1962 of developer)</i>	<b>UPLOAD</b>
9.	<b>Generation, transmission, distribution of power:</b>		
	(i)	Does the undertaking generate power or generate and distribute power <i>(select one)</i>	1. Yes 2. No
	(ii)	If 9(i) is yes, indicate the year in which the undertaking has started generating power	yyyy-yy
	(iii)	Does the undertaking transmit or distribute power. <i>(select one)</i>	1. Yes 2. No
	(iv)	If 9(iii) is yes, indicate the year in which the new transmission and distribution lines were laid	yyyy-yy
	(v)	Has there been substantial renovation and modernization of the existing network of transmission or distribution lines <i>(select one)</i>	1. Yes 2. No
	(vi)	If 9(v) is yes, please specify:	
	(a)	the year in which the substantial renovation and modernisation of the existing network of transmission or distribution lines took place	
	(b)	book value of plant and machinery as on 1-4- 2004	
	(c)	value of increase in the plant and machinery in the year of substantial renovation and modernisation	
	(vii)	Whether undertaking is formed by splitting up/reconstructing an existing business <i>(select one)</i>	1. Yes 2. No
	(viii)	Whether undertaking is set up using previously used plant/machinery [refer section 46(11)(e) and (f)] <i>(select one)</i>	1. Yes 2. No
	(ix)	If 9(viii) is yes, specify the % of previously used plant/machinery	
10.	Initial tax year from when deduction is being claimed		
11.	Total sales of the undertaking		
12.	Profits and gains derived from the Eligible business		

<b>13.</b>	<b>Deduction under section 138 of the Act</b>	
<b><i>Certification</i></b>		
I certify that the entity meets the conditions stipulated in <b>section 138 of the Act / section 80-IA of the Income-tax Act, 1961</b> and the deduction claimed under row <b>13</b> above is true to the best of my knowledge and belief.		
Date:		
Place:		
Signature		
Name of the Accountant:		
Designation:		
Membership Number:		
UDIN details, if any:		
Name of proprietorship/Firm:		
Firm registration Number:		
ber:		

<b>Part B-3</b>		
<b>Details of deduction u/s 139</b>		
<b>6.</b>	<b>Details of SEZ (Name and location)</b>	
<b>7.</b>	<b>Date of Notification of SEZ</b>	<i>dd/mm/yyyy</i>
<b>8.</b>	<b>Upload copy of notification of SEZ</b>	<b>UPLOAD</b>
<b>9.</b>	<b>Date of start of development of SEZ</b> <i>(irrespective of the transfer)</i>	<i>dd/mm/yyyy</i>
<b>10.</b>	<b>Whether the operation and maintenance of such SEZ is transferred from another developer?</b> <i>(select one)</i>	1. Yes 2. No
<b>11.</b>	<b>Initial tax year from when deduction is being claimed</b>	
<b>12.</b>	<b>Total sales of the undertaking for the tax year.</b>	
<b>13.</b>	<b>Profits and gains derived from the eligible enterprise</b>	
<b>14.</b>	<b>Deduction under section 139 of the Act</b>	
<b><i>Certification</i></b>		
I certify that the entity meets the conditions stipulated in <b>section 139 of the Act/ section 80-IAB of the Income-tax Act, 1961</b> , and the deduction claimed under row <b>14</b> above is true to the best of my knowledge and belief.		
Date:		
Place:		
Signature		
Name of the Accountant:		
Designation:		
Membership Number:		
UDIN details, if any:		
Name of proprietorship/Firm:		
Firm registration Number:		

<b>Part B-4</b> <b>Details of deduction u/s 140</b>		
6.	<b>Date of incorporation</b>	<i>dd/mm/yyyy</i>
7.	<b>Department for Promotion of Industry and Internal Trade (DPIIT) Number of start-up</b>	
8.	<b>Date of certificate from Inter-Ministerial Board of Certification</b>	
9.	<b>Copy of certificate from Inter-Ministerial Board of Certification</b>	<b>UPLOAD</b>
10.	<b>Details of Start-up:</b> <i>(select one or both)</i>	1. Engaged in innovation, development or improvement of Product, Process or Service 2. Have scalable business model with high potential of employment growth and wealth creation
11.	<b>Whether start-up formed by splitting up/reconstructing an existing business</b> <i>(select one)</i>	1. Yes 2. No
12.	<b>Whether start-up set up using previously used plant/machinery</b> <i>(select one)</i>	1. Yes 2. No
13.	<b>If (12) is yes, specify the % of previously used plant/machinery</b>	
14.	<b>Initial tax year from when deduction is being claimed</b>	
15.	<b>Total sales of the undertaking</b>	
16.	<b>Profits and gains derived by the start-up from the Eligible business</b>	
17.	<b>Deduction under section 140 of the Act</b>	
<b>Certification</b>		
I certify that the start-up meets the conditions stipulated in <b>section 140 of the Act</b> , and the deduction claimed under <b>row 17 above is true to the best of my knowledge and belief.</b>		
Date:		
Place:		
Signature		
Name of the Accountant:		
Designation:		
Membership Number:		
UDIN details, if any:		
Name of proprietorship/Firm:		
Firm registration Number:		

<b>Part B-5</b> <b>Details of deduction u/s 141</b>		
6.	<b>Name of the housing project/undertaking</b>	
7.	<b>Nature of business for claim of deduction</b> <i>(select one)</i>	1. Developing and building housing projects

		<p>2. Undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products</p> <p>3. Undertaking engaged in integrated business of handling, storage and transportation of food grains</p>
<p><i>* Row No 8, 9 and 10 to be filled for "Housing Project"</i></p>		
8.	<p><b>Whether project was executed as works-contract?</b> (select one)</p>	<p>1. Yes 2. No</p>
9.	<b>Approval and Completion Details</b>	
(i)	<p><b>Date of project approval as per section 141 of the Act or section 80-IB of Income-tax Act, 1961</b></p>	<i>dd/mm/yyyy</i>
(ii)	<p><b>Approval certificate</b></p>	<b>UPLOAD</b>
(iii)	<p><b>Date of project completion certificate by competent authority (if the project is completed)</b></p>	<i>dd/mm/yyyy</i>
(iv)	<p><b>Completion certificate (if the project is completed)</b></p>	<b>UPLOAD</b>
(v)	<p><b>Whether the project is in accordance with a scheme framed by the Central Government or a State Government for reconstruction or redevelopment of existing buildings in areas declared to be slum areas under any law for the time being in force and such scheme is notified by the Board in this behalf? (select one)</b></p>	<p>1. Yes 2. No</p>
(vi)	<p><b>If (v) is yes, attach a copy of such notification.</b></p>	<b>UPLOAD</b>
10.	<b>Project Details</b>	
(i)	<p><b>City/Location (select one)</b></p>	<p>1. Delhi or Mumbai or within 25km of municipal limits of these cities 2. Other</p>
(ii)	<p><b>Size of plot of land of the project (in acres)</b></p>	
(iii)	<p><b>Is the maximum built up area of any residential unit within the prescribed area:</b> (For Delhi or Mumbai or within 25km of municipal limits of these cities: 1000 sq.feet; For Others: 1500 sq.feet) (select one)</p>	<p>1. Yes 2. No</p>
(iv)	<p><b>Does the built-up area of the shops and other commercial establishments included in the housing project more than five thousand square feet? (select one)</b></p>	<p>1. Yes 2. No</p>
(v)	<p><b>Does the built-up area of the shops and other commercial establishments included in the housing project exceed 3% of the aggregate built-up area of the housing project? (select one)</b></p>	<p>1. Yes 2. No</p>
(vi)	<p><b>Are more than one residential unit in the housing project allotted to any person not being an individual? (select one)</b></p>	<p>1. Yes 2. No</p>
(vii)	<p><b>If a residential unit is allotted to individual, are any additional units in the same project allotted to</b></p> <ul style="list-style-type: none"> <li>• such individual or the spouse or the minor children of such individual; or</li> <li>• HUF in which such person is a karta; or</li> <li>• any such person who is representative of such</li> </ul>	<p>1. Yes 2. No</p>

	<b>Individual or of the spouse or of the minor children of such Individual or of HUF in which such individual is a karta?</b> <i>(select one)</i>	
<i>Row 11, 12, 13, 14, 15, 16 and 17 to be filled by all assessees</i>		
<b>11.</b>	<b>Whether undertaking formed by splitting up/reconstructing an existing business</b> <i>(select one)</i>	1. Yes 2. No
<b>12.</b>	<b>Whether undertaking set up using previously used plant/machinery</b> <i>(select one)</i>	1. Yes 2. No
<b>13.</b>	<b>If (12) is yes, specify the % of previously used plant/machinery</b>	
<b>14.</b>	<b>Initial tax year from when deduction is being claimed</b>	
<b>15.</b>	<b>Total sales of the undertaking for the tax year.</b>	
<b>16.</b>	<b>Profits and gains derived from the undertaking</b>	
<b>17.</b>	<b>Deduction under section 141 of the Act</b>	
<b>Certification</b>		
I certify that the project meets the conditions stipulated in <b>section 141 of the Act/section 80-IB of the Income-tax Act, 1961</b> , and the deduction claimed under <b>row 17 above is true to the best of my knowledge and belief.</b>		
Date:		
Place:		
Signature		
Name of the Accountant:		
Designation:		
Membership Number:		
UDIN details, if any:		
Name of proprietorship/Firm:		
Firm registration Number		

<b>Part B-6</b>		
<b>Details of deduction u/s 142</b>		
<b>6.</b>	<b>Name of the housing project/ rental housing project</b>	
<b>7.</b>	<b>Type of project</b>	1. Housing project 2. Rental housing project <i>(select one from the above)</i>
<i>* Row 8, 9, 10 and 11 to be filled by "Housing Project" and row 12 to be filled by "Rental Housing Project".</i>		
<b>8.</b>	<b>Approval and Completion Details</b>	
<b>(i)</b>	<b>Date of project approval as per section 142 of the Act or section 80-IBA of Income-tax Act, 1961</b>	<i>dd/mm/yyyy</i>
<b>(ii)</b>	<b>Approval certificate</b>	<b>UPLOAD</b>
<b>(iii)</b>	<b>Date of project completion certificate by competent authority (if the project is completed)</b>	<i>dd/mm/yyyy</i>

	(iv)	Completion certificate (if the project is completed)	UPLOAD
	(v)	Is project completed within specified time i.e. 5 years from date of approval? (select one)	1. Yes 2. No 3. Project still ongoing
9.	<b>Project Details</b>		
	(i)	Whether the project is the only housing project on the plot of land. (select one)	1. Yes 2. No
	(ii)	If a residential unit is allotted to individual, are any additional units in the same project allotted to spouse/minor children? (select one)	1. Yes 2. No
	(iii)	Does assessee maintain separate books of account for project? (select one)	1. Yes 2. No
	(iv)	Whether project was executed as works-contract? (select one)	1. Yes 2. No
	(v)	Whether carpet area of shops and other commercial establishments in the housing project is not more than 3% of aggregate carpet area. (select one)	1. Yes 2. No
10.	<b>Project specification (for projects approved before 01.09.2019)</b>		
	(i)	City/Location category (Metropolitan/other) (select one)	1. Metropolitan cities [Chennai, Delhi, Kolkata, Mumbai] 2. Other than metropolitan cities
	(ii)	Size of plot of land of the project (in sq. m) (Metropolitan cities: not less than 1000 sq.m Other than metropolitan cities: not less than 2000 sq. m)	
	(iii)	Is the total carpet area of any residential unit more than the prescribed area: (Metropolitan cities: 30 sq.m Other than metropolitan cities: 60 sq. m) (select one)	1. Yes 2. No
	(iv)	Is area utilised by the project not less than the prescribed percentage of permissible floor area ratio? (Metropolitan cities: 90%; Other than metropolitan cities: 80%) (select one)	1. Yes 2. No
11.	<b>Project specification (for projects approved on or after 01.09.2019)</b>		
	(i)	City/Location category (Metropolitan/other) (select one)	1. Metropolitan cities [Bengaluru, Chennai, Delhi National Capital Region (limited to Delhi, Noida, Greater Noida, Ghaziabad, Gurugram, Faridabad), Hyderabad, Kolkata and Mumbai (whole of Mumbai Metropolitan Region)] 2. Other than metropolitan cities
	(ii)	Size of plot of land of the project (in sq. m) (Metropolitan cities: not less than 1000 sq.m Other than metropolitan cities: not less than 2000 sq. m)	
	(iii)	Is the total carpet area of any residential unit more than the prescribed area: (Metropolitan cities: 60 sq.m)	1. Yes 2. No

		<i>Other than metropolitan cities: 90 sq. m (select one)</i>	
	(iv)	<b>Is area utilised by the project not less than the prescribed percentage of permissible floor area ratio?</b> <i>(Metropolitan cities: 90%; Other than metropolitan cities: 80%) (select one)</i>	1. Yes 2. No
	(v)	<b>Whether stamp duty value of a residential unit is less than forty-five lakh rupees. (select one)</b>	1. Yes 2. No

**12. Rental Housing Project**

12.	<b>Details of the rental housing project</b>		
	(i)	<b>Date of notification</b>	<i>dd/mm/yyyy</i>
	(ii)	<b>Notification under section 80-IBA of the Income-tax Act, 1961</b>	<b>UPLOAD</b>

*Row 13, 14, 15 and 16 to be filled by all assesseees*

13.	<b>Initial tax year from when deduction is being claimed</b>	
14.	<b>Total sales of the undertaking for the tax year.</b>	
15.	<b>Profits and gains derived from the eligible housing/rental project</b>	
16.	<b>Deduction under section 142 of the Act</b>	

***Certification***

I certify that the project meets the conditions stipulated in **section 142 of the Act/section 80-IBA of the Income-tax Act, 1961**, and the deduction claimed under row 16 above is true to the best of my knowledge and belief.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number:

	<b>Part B-7 Details of deduction u/s 143</b>	
6.	<b>Date of incorporation</b>	<i>dd/mm/yyyy</i>
7.	<b>Date of commencement of operations</b>	<i>dd/mm/yyyy</i>

8.	<b>State where entity located</b> (select one)	1. Arunachal Pradesh 2. Assam 3. Manipur 4. Meghalaya 5. Mizoram 6. Nagaland 7. Sikkim 8. Tripura
9.	<b>Nature of activity</b> (select one)	1. Manufacture or produce any eligible article or thing 2. Undertake substantial expansion for the above 3. Carry on an eligible business
10.	<b>If substantial expansion undertaken, please specify:</b>	
	(i) <b>Date of substantial expansion</b>	dd/mm/yyyy
	(ii) <b>Book value of plant and machinery (before taking depreciation in any year), as on the first day of the tax year in which the substantial expansion is undertaken</b>	
	(iii) <b>Value of increase in the plant and machinery in the year of substantial expansion.</b>	
11.	<b>Nature of Eligible business</b> (select one)	1. New Hotel (2 star or up) 2. Adventure and leisure sports 3. Nursing Home (25 beds or more) 4. Old-age home 5. Vocational Training Institute 6. Information technology training centre 7. Manufacturing Information Technology Hardware 8. Biotechnology
12.	<b>Copy of agreement with central/state government or local authority</b>	<b>UPLOAD</b>
13.	<b>Whether specified business formed by splitting up/reconstructing an existing business</b> (select one)	1. Yes 2. No
14.	<b>Whether specified business set up using previously used plant/machinery</b> (select one)	1. Yes 2. No
15.	<b>If yes, specify the % of previously used plant/machinery</b>	
16.	<b>Initial tax year from when deduction is being claimed</b>	
17.	<b>Total period of deduction including period of deduction under 2<sup>nd</sup> proviso to section 80-IB(4) of the Income-tax Act, 1961</b>	
18.	<b>Total sales of the undertaking</b>	
19.	<b>Profits and gains derived from the Eligible business</b>	
20.	<b>Deduction under section 143 of the Act</b>	

***Certification***

I certify that the project meets the conditions stipulated in **section 143 of the Act**, and the deduction claimed under **row 20** above is true to the best of my knowledge and belief.

Date:  
Place:

Signature  
Name of the Accountant:  
Designation:  
Membership Number:  
UDIN details, if any:  
Name of proprietorship/Firm:  
Firm registration Number:

<b>Part B-8</b>						
<b>Details of deduction u/s 144</b>						
<b>6.</b>	<b>Details of the Unit</b>					
	<b>(i)</b>	<b>Name</b>	<i>(refer Note 1)</i>			
	<b>(ii)</b>	<b>Address</b>	<i>(refer Note 2)</i>			
	<b>(iii)</b>	<b>Nature of business</b>				
	<b>(iv)</b>	<b>Date of initial registration in SEZ</b>				
<b>(v)</b>	<b>Date of commencement of manufacture or production or provision of services</b>					
<b>7.</b>	<b>Total export turnover</b>					
<b>8.</b>	<b>Export proceeds received in convertible foreign exchange of the Unit in respect of</b>					
	<b>(i)</b>	<b>articles or things, or</b>				
<b>(ii)</b>	<b>provision of services</b>					
<b>9.</b>	<b>Sale proceeds of the Unit in respect of</b>					
	<b>(i)</b>	<b>articles or things, or</b>				
<b>(ii)</b>	<b>provision of services</b>					
<b>10</b>	<b>Whether the unit formed by splitting up/reconstructing an existing business <i>(select one)</i></b>		1. Yes 2. No			
<b>11</b>	<b>Whether the unit is set up using previously used plant/machinery <i>(select one)</i></b>		1. Yes 2. No			
<b>12</b>	<b>If (11) is yes, specify the % of previously used plant/machinery</b>					
<b>13.</b>	<b>Amount brought into India in convertible foreign exchange:</b>					
	<b>(i)</b>	<b>within a period of six months from the end of the tax year</b>				
	<b>(ii)</b>	<b>within such further period as allowed by the Competent authority</b>	<b>Name of the Competent authority</b>	<b>Further period allowed till <i>(dd/mm/yyyy)</i></b>	<b>Amount</b>	<b>Tax year to which it pertains</b>
<b>(iii)</b>	<b>Details of sale proceeds, if any, that are credited to a separate account maintained by the assessee with any bank outside India after permission from RBI</b>					
<b>(a)</b>	<b>Amount of such sale proceeds</b>					

	(b)	Reference number of RBI according permission	
14.	Qualifications, if any, on the above		UPLOAD
15.	Initial tax year from when deduction is being claimed		
16.	Total Sales of the Unit		
17.	Total Sales of the Business		
18.	Total profits derived by the Unit		
19.	Total profits derived by the Business		
20.	Deduction under section 144 of the Act		

***Certification***

I certify that all the above information including the deduction claimed under row 20 above is true to the best of my knowledge and belief and is in accordance with the provisions under section 144 of the Act and section 10AA of Income-tax act, 1961.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number: